

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH-COURT NO. IV

SINGLE MEMBER

Excise Appeal No. 51509 of 2019

(Arising out of Order-in-Original No. RPR-EXCUS-000-COM-010-2018 dated 12.01.2018 passed by the Principal Commissioner, Central Tax, Central Excise & Customs, Central Goods & Service Tax, Raipur (C.G.).

S.K. Pansari

Appellant

Proprietor of M/s Monu Steels
In front of Deshbandhu Complex,
Ramsagarpara, Raipur (C.G.).

Versus

**Principal Commissioner, Central Tax, Central
Excise & Customs, Raipur**

Respondent

GST Bhawan, Dhamtari Road,
Tikrapara, Raipur (C.G.)

Appearance

Shri Praneet Das, Advocate

- for the appellant

Shri Pradeep Gupta, DR

- for the respondent

CORAM:HON'BLE MS. ARCHANA WADHWA, MEMBER (JUDICIAL)

Date of Hearing/Decision: 10.02.2020

Order

Archana Wadhwa :

The appeal is dismissed as withdrawn. For order see order of date passed in Excise Appeal No. 51499 of 2019.

(Archana Wadhwa)
Member (Judicial)

RM

